

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 1733
TO BE ANSWERED ON 10.03.2025**

STATUS OF CONSTRUCTION CESS

1733. SHRI SHYAMKUMAR DAULAT BARVE:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether it is a fact that the State Governments have raised thousands of crores for welfare of urban labourers through construction cess paid by home buyers, but only a fraction of that amount has been spent for the benefits of daily wage earners;**
- (b) whether BOCWWB has collected Rs. 1,17,507.22 crore cess for the welfare of BOC workers till December 2024 and if so, the details thereof, State-wise;**
- (c) whether BOCWWB has spent Rs. 70,744 crores out of the aforesaid collected cess and if so, the details thereof and the reasons for the unspent amount so far; and**
- (d) whether it is true that the total accumulated building cess in the last 19 years in Maharashtra is Rs. 19,489.25 crores, if so, the details thereof, district-wise?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a) to (d): The Building and Other Construction Workers' Welfare Cess Act, 1996 [BOCW Act, 1996] provides for levy and collection of cess at such rate not exceeding two per cent but not less than one per cent of the cost of construction incurred by an employer, as the Central Government may notify. At present cess is levied at the rate of 1% of the cost of construction.

The cess is collected and utilized by the respective State BOCW Welfare Boards. The updated data on the same is also maintained by the respective Boards.

The cess is collected by the State Governments/Union Territory Administrations and utilized for the welfare of the building and other construction workers by the State Building and Other Construction Workers Welfare Boards. The Boards are empowered to incur expenditure from the cess fund.
